

November, 2022



Newsletter

e-Committee, Supreme Court of India

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e-Committee Bags National Gold Award For Excellence In Providing Citizen Centric Delivery



The e-Committee of the Supreme Court of India and DoJ was awarded the prestigious National Gold Award for Excellence in Providing Citizen Centric Delivery with a cash prize of Rs. 5 Lakh, a trophy and a certificate for Judgement & Orders Search

Portal by the Department of Administrative Reforms and Public Grievances. At the 25th National Conference on e-Governance (NceG) held in Jammu on 26.11.2022, the said award was presented by Dr Jitendra Singh, Union Minister of the

State of the Ministry of Science and Technology. The Judgement & Orders Search Portal provides 24*7 citizen centric service, free PDF download of more than 1 crore HC judgments, the litigant/public/user can get the authenticated copies of

judgements within minutes from this centralized depository of the High Court judgements portal, and the judgments are digitally accessible for PwD.

Click here to access judgement search portal

<https://judgments.ecourts.gov.in/pdfsearch/index.php>



High Court Of Delhi Introduces Neutral Citation System

Neutral Citation No-2023/DHC/000019

Neutral Citation No-2023/DHC/000077

The High Court of Delhi became the first High Court in the country to introduce neutral citations for its judgements. The High Court of Delhi has introduced a neutral citation number for every judgment uploaded on the official website w.e.f. 17.10.2022. The neutral citation is auto-generated and is available at the top of each page of the judgment. The Neutral citation number of the High Court of Delhi consists of “Year/DHC/ Auto Generated Number”. Further, an

additional search field has also been created under ‘Judgments-PDF Judgment’ link of the official website of the Court to facilitate search of relevant judgment by its neutral citation number, in addition to other keywords, i.e. Case Number, Party Name, Date of Judgment, etc. Neutral Citation means a unique court-assigned alpha numeric number for a judgment, order and proceeding and aims to permanently identify a judicial decision independently.

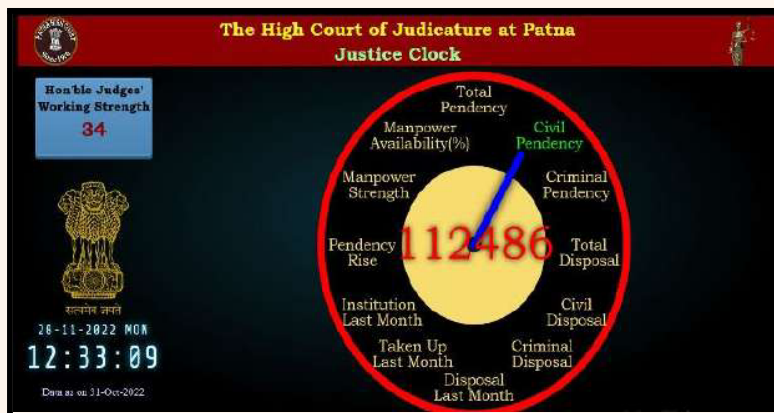
High Court of Patna Inaugurates Paperless Court, Multi-level eSewa Kendras, Justice Clock & Virtual Justice Clock and Website of Prevention of Sexual Harassment at Workplace



Paperless Court proceedings have been started in the Hon'ble Patna High Court on 24.11.2022 for 4 Hon'ble Courts i.e. Courts of (i) Hon'ble Mr. Justice Ahsanuddin Amanullah (ii) Hon'ble Mr. Justice Ashutosh Kumar (iii) Hon'ble Mr. Justice Madhuresh Prasad (iv) Hon'ble Mr. Justice Mohit Kumar Shah. The proceedings of these 4 Hon'ble Courts have also been live-streamed. These are well

equipped with Wacom Display, Digital Display Boards, e-Causelist, e-Paperback and Ld. Lawyers have also used the digital infrastructure for their submissions. Link to the Inauguration Ceremony of Paperless Court, e-Sewa Kendra, Justice Clock & Virtual Justice Clock and POSH Website is as follows:-
<https://www.youtube.com/watch?v=fOwKWpEr9VE>

Justice Clock:



Justice Clock and e-Justice Clock have also been inaugurated in Hon'ble Patna High Court on 24-11-2022 which displays vital statistics of the Justice Delivery System to “Maximize outreach and

POSH Website:



visibility” of the work done by the State Judiciary and Hon'ble Patna High Court. Statistical information such as institution, disposal and pendency of the cases, manpower, strength and vacancy of Judges in various Courts are also displayed. The virtual avatar is also available on the website of Hon'ble Patna High Court.

The POSH (Prevention of Sexual Harassment at Workplace) Website of Patna High Court has also been inaugurated on 24.11.2022 which facilitates easy registration of complaints through online mode.

Multi-Level E-Sewa Kendras:



e-Sewa Kendras have been established in the High Court, District Courts, Sub-divisional Court as well as at Panchayat level. eSewa Kendras were inaugurated on 24.11.2022 at 31 locations including 29 (Twenty Nine) District Courts. One

Sub-divisional Court and at One Panchayat Raj to bridge the technological divide and provide access to justice to the stakeholders of the Justice delivery system. Altogether 39 e-Sewa

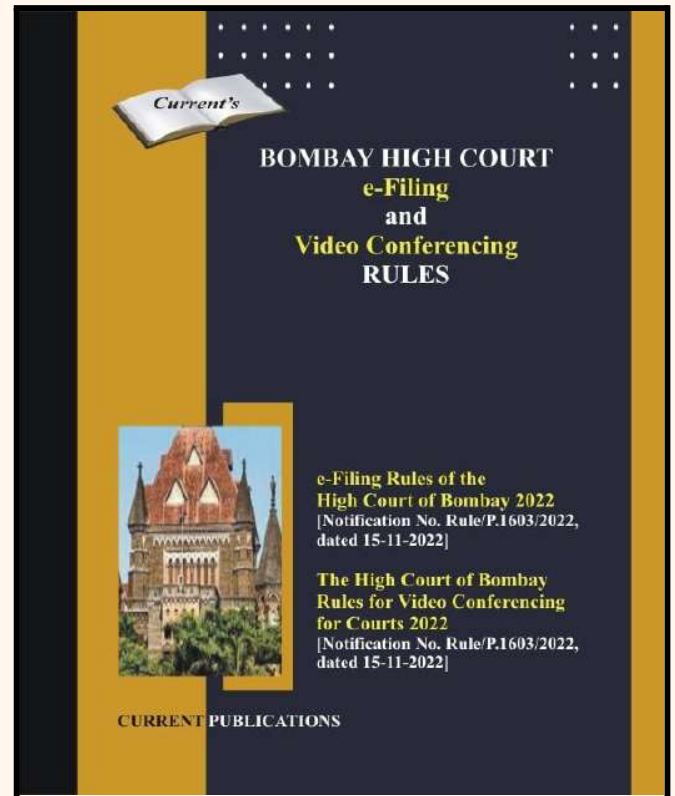
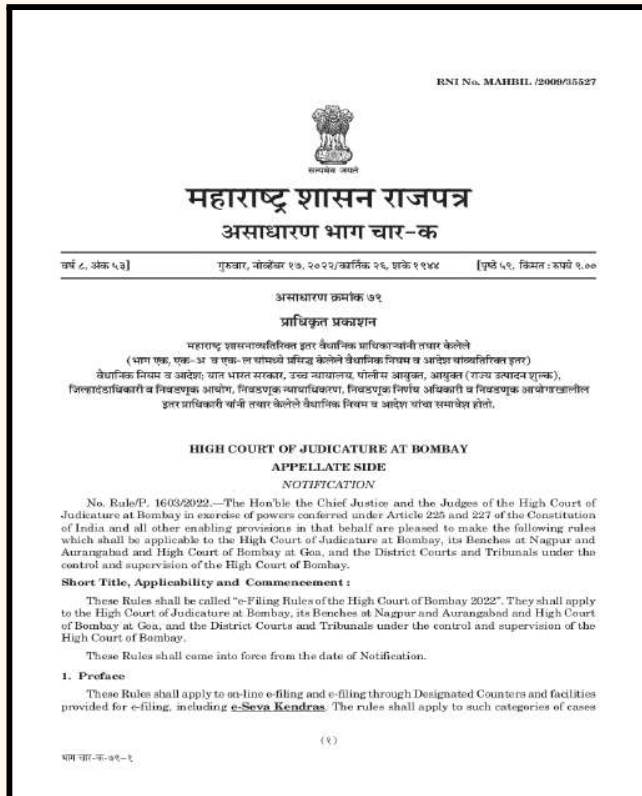
Kendras are functional which provide citizen centric e-services like case status information, copies of judgments and orders and also extend assistance in e-filing of cases.

Inauguration of e-Sewa Kendra at Darbhanga Judgeship:



An e-Sewa Kendra has also been inaugurated at Civil Court, Darbhanga by Hon'ble Mr. Justice Sandeep Kumar (Judge, Patna High Court-cum-Hon'ble the Inspecting Judge of Darbhanga Judgeship) on Saturday, the 19th day of November, 2022.

e-Filing and Video Conferencing Rules of the High Court of Bombay 2022



e-Filing and Video Conferencing Rules of the High Court of Bombay 2022 was framed and notified by Notification No. Rule/P. 1603/2022, dated 15.11.2022. The rules of e-filing shall apply through designated counters including e-Seva Kendras for on-line e-filing. Rules for VC shall apply to such Courts or

proceedings or classes of Courts from date as the High Court may notify through their notification. Video conferencing facilities may be used at all stages of judicial proceedings conducted by the Court.

High Court of Kerala Inaugurates Various ICT Initiatives



On 01.11.2022, three ICT initiatives were inaugurated in the High Court of Kerala, by the Hon'ble the Chief Justice, in the presence of the Hon'ble Judges, the Advocate General and other Law Officers, Judicial Officers, representatives of various advocates' associations and other stakeholders and they are;

1. Launching of SUVAS – (Supreme Court Vidhik Anuwad Software):

An AI tool SUVAS for translating the Judgments & Orders of the District Courts from English to Malayalam as well as for translating vernacular judgments & documents of District Courts into English.

2. Launching of Unique Neutral Citation Number for tracking judgments of the High Court of Kerala from 1949 onwards.
3. Launching of e-office in the Judicial districts of Thodupuzha and Kasaragod.

Please click the link to watch the inaugural ceremony of ICT initiatives; Neutral Citation in the High Court, SUVAS & e-Office in District Judiciary.

<https://www.youtube.com/watch?v=KOC0Ek-tgnA>

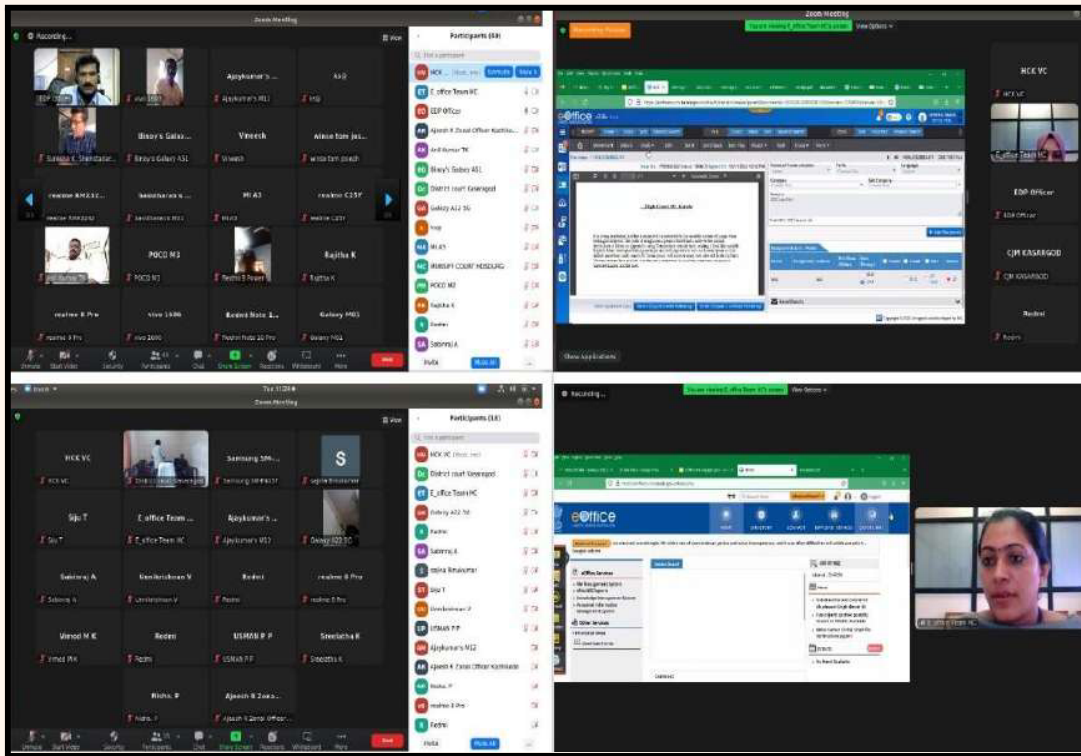
Implementation of SUVAS for Translating Judgments /Orders of District Judiciary

Sl No	DISTRICT	TRAINING DATE & TIME	Google meet link
1	THIRUVANANTHPURAM	02.11.22 AT 11.00 AM	https://meet.google.com/gjf-pgev-znf
2	KOLLAM	02.11.22 AT 2.00PM	https://meet.google.com/asi-hdya-ham
3	PATHANAMTHITTA	02.11.22 AT 3.00 PM	https://meet.google.com/hvn-nzda-kzi
4	ALAPPUZHA	03.11.22 AT 11.00 AM	https://meet.google.com/gjf-pgev-znf
5	KOTTAYAM	03.11.22 AT 2.00 PM	https://meet.google.com/asi-hdya-ham
6	THODUPUZHA	03.11.22 AT 3.00 PM	https://meet.google.com/hvn-nzda-kzi
7	ERNAKULAM-	04.11.22 AT 11.00 AM	https://meet.google.com/gjf-pgev-znf
8	THRISSUR	04.11.22 AT 2.00 2M	https://meet.google.com/asi-hdya-ham
9	PALAKKAD	04.11.22 AT 3.00 PM	https://meet.google.com/hvn-nzda-kzi
10	.MANJRI	05.11.22 AT 11.00 AM	https://meet.google.com/gjf-pgev-znf
11	KOZHIKODE	05.11.22 AT 2.00 PM	https://meet.google.com/asi-hdya-ham
12	KALPETTA	05.11.22 AT 3.00 AM	https://meet.google.com/hvn-nzda-kzi
13	THALASSERY	07.11.22 AT 11.00 AM	https://meet.google.com/gjf-pgev-znf
14	KASARAGOD	07.11.22 AT 2.00 PM	https://meet.google.com/asi-hdya-ham

Training for the selected Staff from Thiruvananthapuram to Ernakulam and Thrissur to Kasaragod was conducted on 30.10.2022 and 01.11.2022 respectively. All the districts have furnished the list of staff who are being deployed for operating SUVAS (Name, Designation, e-mail ID and Contact

Number) and the IP addresses of the system in which the software is to be installed. The IP addresses provided by the districts have to be whitelisted with the server of SUVAS, Supreme Court, and awaiting approval. District-wise online training has also been given to the selected staff from 02.11.2022 to 07.11.2022.

Implementation of E-Office In District Judiciary



E-office has been implemented in the courts in the Judicial district of Kasargod and Thodupuzha w.e.f 01.11.2022. For the smooth implementation of e-Office, training

program for the concerned staff in the courts in the Judicial districts of Kasargod and Thodupuzha was conducted on 15.11.2022 and 16.11.2022 respectively through video conferencing.

District Court	Conducted on	No. of Participants
Kasargod	15.11.2022	138
Thodupuzha	16.11.2022	229

E-Office Implementation In The High Court Extended To Judicial Sections



e-office has been implemented in a phased manner in all the sections on the administrative side of the High Court and now, it has been decided to implement e-office in the judicial sections as well. Accordingly, the movement of files that are of the administrative type and are not strictly of judicial type, except when the judicial file is in digital form, from all the sections are being routed through the e-office w.e.f 07.11.2022.

On 26.11.2022, a meeting was conducted with the officials in the paperless courts, court officers, listing officers, PA & PS to judges, computer assistants and other associated registry staff in the High Court with respect to the functioning of paperless courts. Paperless courts training was conducted for computer assistants in the paperless courts on 19.11.2022.

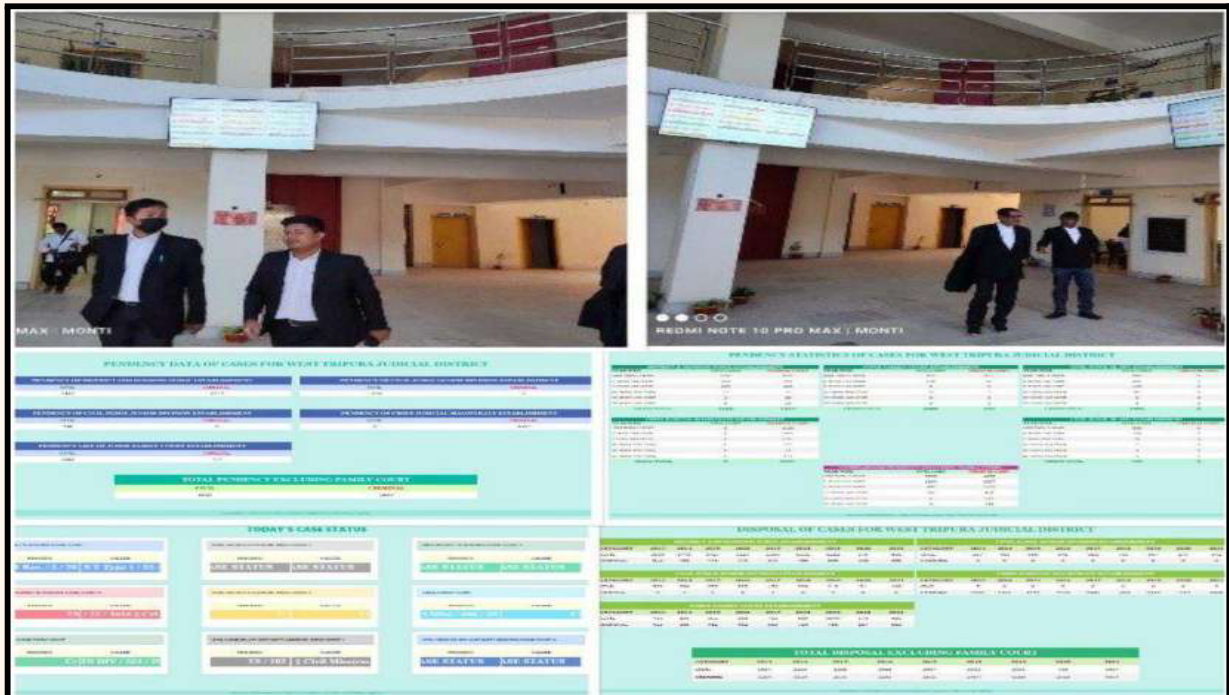
High Court of Madras Conducts Refresher Programme On Handling Of Digital Evidence and Cyber Laws & Appreciation



As directed by the Hon'ble e-Committee, Supreme Court of India, the Tamil Nadu State Judicial Academy (TNSJA), Chennai in coordination with the High Court of Madras had conducted a Refresher Programme on Cyber Laws & Appreciation & Handling of Digital Evidence (ECT-14) for Judicial Officers on 19.11.2022 through YouTube Live Streaming on the link <https://youtu.be/O0KljMSLTxE>. The training has been imparted on Basics

of Electronic Evidence by Overview of Cyber Laws by Mr. A. Saravanakumar, Registrar (IT-cum-Statistics)/ CPC –TN, Madras High Court and on the following topics: Digital Evidence in Courtrooms, Admissibility and proof of Electronic Records, Preservation of Electronic Evidence by Mr. Midhun Kumar Allu, Advocate, Hyderabad. A total of 1,590 viewers have viewed the training programme as on 22.11.2022.

High Court Of Tripura Launches Display Board For The Advocates And Litigants



Recently the District Court Computer Committee of West Tripura, Agartala has developed a periphery software application module under the approval and guidance of the High Court Computer Committee, High Court of Tripura for the creation of a display board for viewing live case status of the cases listed before the

different Courts of Agartala Court Complex as a citizen centric service. The display boards which have been provided to the individual Court rooms of a Court complex under e-Courts project Phase-II displays the cases listed before that Court only. Over the period, it was felt that there should be a single screen display

board which will display the cases taken up by the different Courts as per daily Cause Lists. Such display boards may be installed at the common areas frequented by the advocates and litigants such as the lobby of the Court and other public places like witness waiting areas etc. With this aim, the Technical Team of Agartala Court Complex has developed an application using core PHP and database of Case Information System (CIS) for displaying the live case status with auto-update feature at regular intervals. Accordingly, 2 units of 55 inch Display Boards have been installed at Agartala Court Complex which are equipped with an auto-launcher facility. The application is aimed to benefit the advocates and litigants in the following ways:

1) Real time live case status (Court wise) displayed on a single screen.

2) Real time pendency of cases (Civil and Criminal) displayed establishment wise.

3) Real time pendency of cases (Civil and Criminal) displayed year wise.

4) Real time disposal data of cases (Civil and Criminal) displayed year wise as well as establishment wise.

Very shortly this application will display legal services related information to create awareness among the visitors of the Court regarding the various legal aid schemes and facilities. On 21st November, 2022 this application was made live for the advocates and litigants of Agartala Court Complex by Shri Angshuman Debbarma, District & Sessions Judge, West Tripura. Currently this display board shall be operated by the staff of the e-Sewa Kendra of Agartala Court Complex.

Number Of Cases Dealt With (Virtual Hearings) On Video Conferencing In High Courts And District Courts During The Pandemic As On 30 November 2022

S.No	High Court	High Court	District Court	Total
1	Allahabad	241335	3877965	4119300
2	Andhra Pradesh	380252	1412298	1792550
3	Bombay	37535	69857	107392
4	Calcutta	137868	80646	218514
5	Chhattisgarh	103054	39950	143004
6	Delhi	317729	3297030	3614759
7	Gauhati - Arunachal Pradesh	2291	8128	10419
8	Gauhati - Assam	266154	322269	588423
9	Gauhati - Mizoram	3963	13268	17231
10	Gauhati - Nagaland	930	650	1580
11	Gujarat	388928	191558	580486
12	Himachal Pradesh	183904	95523	279427
13	Jammu and Kashmir	257659	452673	710332
14	Jharkhand	218227	637012	855239
15	Karnataka	1086570	119946	1206516
16	Kerala	159316	531438	690754
17	Madhya Pradesh	667410	763500	1430910
18	Madras	1424315	336752	1761067
19	Manipur	38695	15288	53983
20	Meghalaya	2747	24282	27029
21	Orissa	282560	242717	525277
22	Patna	266756	2054005	2320761
23	Punjab and Haryana	581047	1829482	2410529
24	Rajasthan	229014	178520	407534
25	Sikkim	477	9071	9548
26	Telangana	299031	190327	489358
27	Tripura	10576	12070	22646
28	Uttarakhand	73900	41295	115195
	Total	7662243	16847520	24509763

Statistics of Virtual Courts –01.12.2022

Sr. No.	Virtual Court	Received	Proceedings Completed	Contested	Paid Challans	Fine Collected
1	Assam Traffic Department	63873	63793	325	17270	12030281
2	Chhattisgarh Traffic Department	81	80	0	31	64500
3	Haryana Traffic Department	8205	1554	12	145	133101
4	Himachal Pradesh Traffic Department	43593	32434	42	1209	2426253
5	Jammu Traffic Department	37378	36344	265	14301	6529790
6	Karnataka Traffic Department	44909	44863	119	37859	313069090
7	Kashmir Traffic Department	183720	178684	2808	46992	25049643
8	Kerala (Police Department)	236016	51046	232	10466	5345042
9	Kerala Transport Department	304130	194323	1407	41566	56674501
10	Madhya Pradesh Traffic Department	4647	2180	3	75	34000
11	Maharashtra Transport Department	30915	14878	20	969	2024505
12	Meghalaya Traffic Department	270	269	0	27	15500
13	Notice Branch Delhi Traffic Department	11735365	11513666	50460	1130275	809431156
14	Odisha Traffic CTC-BBSR Commissionerate	207239	188225	390	13504	13171001
15	Pune Traffic Department	6080	6056	17	480	94850
16	Rajasthan Traffic Department	8688	8076	121	2984	1821320
17	Tamil Nadu Traffic Department	116483	108129	993	46676	404205495
18	Tripura Traffic Department	147	145	0	2	2200
19	Uttar Pradesh Traffic Department	6178432	5339902	15036	325190	195938826
20	Virtual Court Delhi (Traffic)	3860881	3816332	96995	1481917	1531237782
21	West Bengal Traffic Department	15682	8545	11	339	206752
	Total	23087570	21609531	169257	3172282	3379505588

Status of implementation of Rules of Video Conferencing as of 30.11.2022

S.No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	No	Yes
28	Uttarakhand	Yes	Yes
	Implemented	24	25
	Not Implemented	4	3

Status of implementation of Rules of e-Filing as of 30.11.2022

S.No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	No	No
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	No	No
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab and Haryana	No	No
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	19	17
	Not Implemented	9	11

Status of implementation of e-Sewa Kendras as of 30.11.2022

S.No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	40
4	Calcutta	Yes	Yes	2
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	No	0
8	Gauhati - Assam	Yes	Yes	54
9	Gauhati - Mizoram	Yes	Yes	2
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	Yes	Yes	6
14	Jharkhand	Yes	Yes	23
15	Karnataka	Yes	Yes	14
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	25
18	Madras	Yes	Yes	2
19	Manipur	Yes	Yes	1
20	Meghalaya	Yes	Yes	1
21	Orissa	Yes	Yes	110
22	Patna	Yes	Yes	6
23	Punjab and Haryana	Yes	Yes	98
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	No	9
26	Telangana	No	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	1
	Implemented	27	23	621
	Not Implemented	1	5	-

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds where released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of implementation of e-Payments as of 30.11.2022

S.No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	No	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	No
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	No
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	22	19
	Not Implemented	6	10

Status of implementation of ICJS as of 30.11.2022

S.No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	No
	Implemented	22
	Not Implemented	6

Total number of cases e-Filed through e-filing 3.0

S.No	State	No. of Cases e-filed
1	Kerala	128550
2	Maharashtra	11089
3	Orissa	12801
4	Uttar Pradesh	135
5	Manipur	1
6	Tripura	14
7	Chhattisgarh	0
	Total	152590

Status of eFiling in District Courts

S.No	State	eFiling no. Generated case
1	Delhi	382918
2	Tamil Nadu	45786
3	Karnataka	45117
4	Himachal Pradesh	42087
5	Haryana	2485
6	Rajasthan	2372
7	Sikkim	2113
8	Madhya Pradesh	1318
9	Punjab	496
10	Jammu & Kashmir	126
11	Puducherry	34
12	West Bengal	23
13	Chandigarh	17
14	Dadra & Nagar Haveli	14
15	Assam	11
16	Goa	2
17	Daman & Diu	1
	Total	524920

Status of eFiling in High Courts

S.No	High Court	eFiling no. Generated case
1	Patna	232221
2	Gujarat	48159
3	Punjab & Haryana	12928
4	Karnataka	6845
5	Rajasthan High Court, Jaipur Bench	6375
6	Rajasthan High Court, Jodhpur	2316
7	Andhra Pradesh	6134
8	Principal Bench Bombay - Original side	5556
9	Principal Bench Bombay - Appellate Side	3110
10	High Court of Bombay - Aurangabad Bench	1943
11	High Court of Bombay - Nagpur Bench	1570
12	High Court of Bombay at Goa	2
13	High Court of Jammu & Kashmir, Jammu	5052
14	High Court of Jammu & Kashmir, Srinagar	447
15	Karnataka, Kalaburagi Bench	2990
16	Karnataka, Dharwad Bench	1809
17	Principal Seat of Madras High Court	1955
18	Madurai Bench of Madras High Court	293
19	Telangana	1811
20	Sikkim	1765
21	Calcutta High Court, Appellate Side	1172
22	Calcutta High Court, Original Side	1107
23	Himachal Pradesh	1013
24	Jharkhand	436
25	Uttarakhand	225
26	Gauhati (Principal Seat)	30
	Total	347264

Training/Awareness Programme During November 2022

High Court/ Institutions	Month	Programme No.	Programme Details	Participants	No. of Participants
Delhi Judicial Academy	05.11.2022	ECT_14_2022	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	78
Telangana State Judicial Academy	19.11.2022	ECT_11_2022	Programme for Technical staffs of District Courts	Technical Staffs/District System Admin/ System Officers	82
Tamil Nadu State Judicial Academy	19.11.2022	ECT_14_2022	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers (VC-80; CISCO-601; Youtube-1614)	2295
Meghalaya State Judicial Academy	29.11.2022 & 30.11.2022	ECT_17_2022	ICT & e-Courts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	6
Meghalaya State Judicial Academy	30.11.2022	ECT_6_2022	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	13
Odisha Judicial Academy	26.11.2022	ECT_6_2022	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs	24
Odisha Judicial Academy	26.11.2022 & 27.11.2022	ECT_12_2022	Computer Skill enhancement Programme-Level I & II	Advocate / Advocate clerk.	959
Total No. of Participants/Views for Training/Awareness Programme during November 2022					3457
